

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1293
ANSWERED ON:17.08.2012
INDIA'S CONVENTION WITH UN
Tewari Shri Manish

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the number of United Nation(UN) Conventions/treaties signed by India since the establishment of the United Nations, Conventions/treaties-wise and date-wise;
- (b) the number of these UN conventions/treaties which have been signed and also ratified by India and the Instrument of ratification deposited with the UN since its inception;
- (c) the number of conventions/treaties which have been signed but not ratified by India indicating the reasons for such non-ratification, convention/treaty-wise;
- (d) the number of such conventions & treaties required enactment of new laws, amendment/repeal of existing laws;
- (e) whether all such legal requirements in the case of each convention or treaty signed and ratified fully complied with; and
- (f) if so, the details thereof along with the areas of conflict between an International convent/convention/treaty that India is signatory too and a domestic law which would prevail in India, if any?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SMT. PRENEET KAUR)

- (a) & (b) India has signed and ratified or acceded to one hundred and fifty seven Conventions and Agreements adopted under the auspices of the United Nations.
- (c) As per records, fourteen conventions have been signed but not ratified. The list of the United Nations Conventions which India has signed/ratified is annexed. The subject matter of these conventions/treaties/agreements falls within the jurisdiction of various Ministries/Departments of the Government of India.
- (d) These conventions/treaties/agreements are implemented through enactment of new law or modification of existing domestic legislation by various Ministries/Departments of the Government of India on subject matter within their jurisdiction.
- (e) Wherever required, domestic legislation on the subject matter covered by the UN Convention is enacted or modified to implement within India the obligations undertaken pursuant to a United Nations Convention. The Legislation in each case is moved by the concerned Administrative Ministry in consultation with other concerned Ministries with the approval of the Cabinet.
- (f) As in (c) above.